Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 09.08.2012

The meeting No.18/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 09.08.2012 in Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.18/AM-13 dated 09.08.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 18/84-ALC3/2012 MEETING DATE : 09.08.2012

Case No.:4/10/84-ALC3/2012	Party Name: E I DUPONT INDIA PVT	Meet No/Date:18/84-ALC3/2012	Status:
	LIMITED	09.08.2012	Deferred

	HQ File :01/84/050/00055/AM13/			Defer Date: 30.08.2012
1	Decision: The Committee considered	the case as per agenda alongwith other	er relevant papers and heard Mr.	Manoj Jhaver,

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Jhaver, Technical Marketing Manager, present before the NC on behalf of the firm. Mr. Jhaver explained the details of the case before the Committee. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the representative of the applicant firm to supply the additional information in support of their proposal. The case stands for re-listing on 30.08.2012.

		Party Name: JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Meet No/Date:18/84-ALC3/2012 09.08.2012	Status: Deferred
2	HQ File :01/84/050/00101/AM13/			Defer Date: 23.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 23.08.2012.

		Party Name: JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Meet No/Date:18/84-ALC3/2012 09.08.2012	Status: Deferred
3	HQ File :01/84/050/00100/AM13/		Lic.No/Date:0310696803 30.05.2012	Defer Date: 23.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 23.08.2012.

		Party Name: JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Meet No/Date:18/84-ALC3/2012 09.08.2012	Status: Deferred
$\begin{vmatrix} 4 & 1 \end{vmatrix}$	HQ File :01/84/050/00102/AM13/		Lic.No/Date:0310696800 30.05.2012	Defer Date: 23.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under

examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 23.08.2012.

		Party Name: JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Status: Deferred
5	HQ File :01/84/050/00107/AM13/		Defer Date: 23.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 23.08.2012.

	Case No.:9/14/84-ALC3/2012	,	Meet No/Date:18/84-ALC3/2012 09.08.2012	Status: Deferred
$\ _{6}$	HQ File :01/84/050/00108/AM13/		l e e e e e e e e e e e e e e e e e e e	Defer Date: 23.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details for consideration of the proposal are still awaited from the applicant firm. The Committee, therefore, decided to await the same and deferred the case for re-listing on 23.08.2012.

			Status: Deferred
 7	HQ File :01/84/050/00109/AM13/		Defer Date: 23.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite

information/details for consideration of the proposal are still awaited from the applicant firm. The Committee, therefore, decided to await the same and deferred the case for re-listing on 23.08.2012.

	II I	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		Status: Deferred
8	HQ File :01/84/050/00112/AM13/		1	Defer Date: 23.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 23.08.2012.

	II I	- 11-15 - 11-1		Status: Deferred
9	HQ File :01/84/050/00114/AM13/			Defer Date: 30.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 30.08.2012.

		5		Status: Deferred
10	HQ File :01/84/050/00117/AM13/			Defer Date: 30.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 30.08.2012.

Case No.:4/14/84-ALC3/2012	15	Meet No/Date:18/84-ALC3/2012 09.08.2012	Status: Deferred
HQ File :01/84/050/00103/AM13/	1	Lic.No/Date:0510327978 21.06.2012	Defer Date: 23.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 23.08.2012.

	ase No.:6/14/84-ALC3/2012	19	Status: Deferred
12 HO	Q File :01/84/050/00105/AM13/	1 1111 11 11 11 11 11	Defer Date: 30.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of information/details in support of the proposal. The Committee agreed with the request of applicant firm and decided to defer the case for re-listing on 30.08.2012.

MANUAL AGENDA CASES

(13)

Case No.378 M/s. Niyaz Apparels, Chennai

NC 18/AM-13, dt.09.08.2012	File No.01/84/162/344/AM-12/DES-V
Ratification of input output norms	in respect of Advance Authorization No.0410012050 dated
01.02.2001.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the telephonic request of applicant firm for extension of time for personal hearing. The Committee agreed with the request of applicant firm and defer the case for re-listing on 06.09.2012 for personal hearing.

(14)

Case No.379	M/s Niyaz Apparels, Chennai
NC 18/AM-13, dt.09.08.2012	File No.01/84/50/498/AM-08/DES-V
Ratification of input output norms in respect of Advance Authorization No.0410031790 dated	
01.10.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the telephonic request of applicant firm for extension of time for personal hearing. The Committee agreed with the request of applicant firm and defer the case for re-listing on 06.09.2012 for personal hearing.

(15)

Case No.380	M/s Aliza Exports Pvt. Ltd., Kanpur
NC 18/AM-13, dt.09.08.2012	File No.01/84/50/385/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0610025211 dated 23.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no representative(s) from the applicant firm presented before the NC for personal hearing. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(16)

Case No.381	M/s Advance Syntex Pvt. Ltd., Vadodara	
NC 18/AM-13, dt.09.08.2012	File No.01/84/50/286/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorization No.3410032103 dated		
04.11.2011 under para 4.7 of HBP.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished information/details called for vide DGFT's letter dated 01.06.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(17)

Case No.382	M/s Gajananya Silk Fabrics, Bangalore
NC 18/AM-13, dt.09.08.2012	File No.01/84/50/135/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0710079962 dated	
17.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished information/details called for vide DGFT's letter dated 30.07.2012 so far. In view of above, the Committee has decided to maintain status quo in this case.

(18)

Case No.383	M/s Gajananya Silk Fabrics, Bangalore
NC 18/AM-13, dt.09.08.2012	File No.01/84/50/309/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0710085115 dated	
30.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished information/details called for vide DGFT's letter dated 30.07.2012 so far. In view of above, the Committee has decided to maintain status quo in this case.

(19)

Case No.384	M/s Pioneer Calicos Products Pvt. Ltd., Pune
NC 18/AM-13, dt.09.08.2012	File No.01/84/50/351/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.3110053221 dated	
29.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 23.08.2012.

(20)

Case No.385	M/s Bharat Silks, Bangalore
NC 18/AM-13, dt.09.08.2012	File No.01/84/50/372/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0710077881 dated	
07.03.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 23.08.2012.

(21)

Case No.386	M/s Cliovenus Inc., Bangalore	
NC 18/AM-13, dt. 09.08.2012	File No.01/84/50/42/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.0710087501 dated		
04.04.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and saw the samples of export and import product received from the applicant firm. The Committee observed that the import product does not have much gum. The

Committee also reviewed the flow chart and content of representation and decided to maintain status quo in this case.

(22)

Case No.387	M/s Tata International Ltd., Chennai
NC 18/AM-13, dt. 09.08.2012	File No.01/84/50/306/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0410131144 dated 30.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 23.08.2012.

(23)

Case No.388	M/s Shahi Exports Pvt. Ltd., Faridabad	
NC 18/AM-13, dt. 09.08.2012	File No.01/84/162/226/AM-13/DES-V	
Increase in consumption of fabric to use in export product against Advance Authorization		
Nos.0510323401 dated 27.04.2012, 0510324313, dated 09.05.2012 and 0510327638 dated		
18.06.2012 issued in favour of M/s Shahi Exports Pvt. Ltd., Faridabad.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that sketch and measurement chart of the export product is not clear. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(24)

Case No.389	M/s. Maccaferri Environmental Solution Pvt. Ltd., New Delhi
NC 18/AM-13, dt. 09.08.2012	File No.01/84/50/95/AM-11/DES-V

Ratification of input output norms in respect of Advance Authorisation No.3110043678 dated 21.06.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was considered by the NC in its meeting No.16/AM-11 held on 15.07.2010. Due to typographical error, the description of export product was not mentioned correctly in the minutes of the meeting. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to change the description of the export product against the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O. M., dated 20.07.2012 and the description of export product may be read as under:-

"Paralink - Ultra Strong reinforcement fabric made up of Yarn (High Tenacity Polyester Filament Yarn), LLDPE, Master Batch and Kevlar."

(25)

Case No.390	M/s Chinar Forge Ltd., Jalandhar	
NC 18/AM-13, dt. 09.08.2012	File No.01/84/162/102/AM-09/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.3010055016 dated		
13.02.2008.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O.M., dated 07.08.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Synthetic printed tufted carpets/	4,05,877	BCF (Bulk Continuous	1,22,850 Kgs.
	mats containing:	Kgs.	Filament) Nylon yarn	(1.05 Kg/Kg)
	BCF (Bulk Continuous Filament)		Polyamide 6.6 or	content in export)
	Nylon yarn (1,17,000 Kgs.); PP		Polyamide 66	
	BCF Yarn (Polypropylene Bulk		PP BCF Yarn	1854 Kgs. (1.03
	Continuous Filament Yarn (1800		(Polypropylene Bulk	Kg/ Kg content in

Kgs.); Polypropylene Carpet Backing-3,60,000 Sq. meter (32,220 Kgs.); Natural Rubber Latex (29,685 Kgs.) Oelic Acid (31,844.720 Kgs.); Synthetic Rubber Latex (1,21,055.090 Kgs.); ZDEC – Zinc Diethyl Dithio Carbamate (2710.190 Kgs.); ZMBT - Zinc 2 -Mercapto Benzo Thaizole (2258.490 Kgs.); Wingstyl L (2258.490 Kgs.); Calcium Carbonate (65,044.530 Kgs.); Cationic/Acid Dyes (2340 Kgs.); Chemical – Tanaprint ST 160 Xtreme (8348.800 Kgs.)

Continuous Filament	export)
Yarn)100% Polypropylene	
Polypropylene Carpet	3,74,400 Sq. meter
backing (33,508.800	
Kgs.) Natural Rubber Latex	48,960 Kgs.
(60% DEC)	40,700 1\2 3.
Oelic Acid Soap (75%	45,007.200 Kgs.
TSC)	
Synthetic Rubber Latex	1,85,760 Kgs.
(67% TSC)	(0.516 Kg/Sq.
	meter of export)
ZDEC – Zinc Diethyl	2872.800 Kgs.
Dithio Carbamate	
(Rubber Accelerator)	
ZMBT - Zinc 2 -	2394 Kgs.
Mercapto Benzo Thaizole	
(Rubber Accelerator)	
Wingstyl L (Rubber anti-	2394 Kgs.
oxidant)	
Calcium Carbonate Filler	66,240 Kgs. (0.184
	Kg/Sq. meter of
	export)
Cationic/Acid Dyes	2340 Kgs. (0.02
	Kg/kg BCF Nylon
	yarn in the export
	product)
Chemical – Tanaprint ST	8117.54 Kgs. (0.02

	160 Xtreme	Kg/kg	export
		product)	

Note:- The values of dyes and chemical shall be restricted to 14% of FOB value within the overall CIF value of the Licence. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.391	M/s Chelsea Mills, Gurgaon
NC 18/AM-13, dt. 09.08.2012	File No.01/84/162/228/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510323823 dated 02.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.09.2012.

(27)

Case No.392 M/s Fashion Accessories, Gurgaon		
NC 18/AM-13, dt. 09.08.2012	File No.01/84/162/172/AM-13/DES-V	
Fixation of ad-hoc norms in respect of Annual Advance Authorisation No.0510324304 dated		
29.03.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM, measurement chart, the requirement reflected by the applicant firm is reasonable. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Apron made of 100% Linen woven fabric, GSM-165+/-10%	16,500 Pcs.	100% Linen woven fabric, GSM-165+/-10%, width-	1
	, , , , , , , , , , , , , , , , , , , ,		59"	r · r · · ·

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(28)

Case No.393	M/s Orient Craft Ltd., Gurgaon
NC 18/AM-13, dt. 09.08.2012	File No.01/84/162/190/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264384 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM, measurement chart, the requirement reflected by the applicant firm is reasonable. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Men's shirt (full sleeve) made of	1 pc.	100% Cotton yarn dyed	3.162 Sq.
	100% Cotton yarn dyed woven		woven fabric, GSM-	meter per piece
	fabric, GSM-110+/-10%, Style		110+/-10%, width-56"	
	No.408W133			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(29)

•		
	Case No.394	M/s Orient Craft Ltd., Gurgaon

NC 18/AM-13, dt. 09.08.2012	File No.01/84/162/192/AM-13/DES-V
Fixation of ad-hoc norms under Annu	al Advance Authorisation No.0510264383 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM, measurement chart, the requirement reflected by the applicant firm is reasonable. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Jacket made of 100%	1 pc.	100% Polyester solid	2.71 Sq. meter
	Polyester solid dyed woven fabric,		dyed woven fabric, GSM-	per piece
	GSM-85+/-10%, Style		85+/-10%, width-55"	
	No.11112116			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(30)

Case No.395	M/s Orient Craft Ltd., Gurgaon
NC 18/AM-13, dt. 09.08.2012	File No.01/84/162/191/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510307324 dated 04.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, as per CAD/CAM, measurement chart and 10% shrinkage due to linen fabric, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Quilt made out of 100% Linen	1 pc.	100% Linen yarn dyed	8.70 Sq. meter
	yarn dyed woven fabric, GSM-		woven fabric, GSM-	per piece
	180+/-10%, Size-230cms X		180+/-10%, width-100"	

	250cms, Style: ISSAC Quilt				
--	----------------------------	--	--	--	--

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(31)

Case No.396	M/s Orient Craft Ltd., Gurgaon
NC 18/AM-13, dt. 09.08.2012	File No.01/84/162/193/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510314445 dated 13.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM, measurement chart, the requirement reflected by the applicant firm is reasonable. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Jacket made of 100%	1 pc.	100% Polyester printed	2.71 Sq. meter
	Polyester printed woven fabric,		woven fabric, GSM-	per piece
	GSM-85+/-10%, Style		85+/-10%, width-55"	
	No.11207488			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(32)

Case No.397	M/s Orient Craft Ltd., Gurgaon
NC 18/AM-13, dt. 09.08.2012	File No.01/84/162/189/AM-13/DES-V
Fixation of ad-hoc norms under Annu	nal Advance Authorisation No.0510307324 dated 04.11.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM, measurement chart, the requirement reflected by the applicant firm is reasonable. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Throw made out of 100% Linen woven fabric, GSM-433+/-10%, Size-50"X70", Style: LINEN THROW	1 *	100% Linen woven fabric, GSM-433+/-10%, width- 54"	1

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(33)

Case No.398	M/s Orient Craft Ltd., Gurgaon
NC 18/AM-13, dt. 09.08.2012	File No.01/84/162/189A/AM-13/DES-V
Fixation of ad-hoc norms under Annu	ual Advance Authorisation No.0510307324 dated 04.11.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, as per CAD/CAM, measurement chart and 5% shrinkage due to washing, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Curtain made out of 100% Linen yarn dyed woven fabric, GSM-180+/-10%, Size-72" 72", Style: Shower Curtain	_ ` `	100% Linen yarn dyed woven fabric, GSM-180+/-10%, width-80"	4.18 Sq. meter per piece
2.	Curtain made out of 100% Linen yarn dyed woven fabric, GSM-180+/-10%, Size-72" 84", Style: Shower Curtain	1 pc.	100% Linen yarn dyed woven fabric, GSM-180+/-10%, width-80"	4.91 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(34)

Case No.399	M/s Orient Craft Ltd., Gurgaon
NC 18/AM-13, dt. 09.08.2012	File No.01/84/162/223/AM-13/DES-V
Fixation of ad-hoc norms under Ann	ual Advance Authorisation No.0510264383 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The width of sham being larger than half of the width of import fabric, it entails more wastage. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Throw (Quilted) made out of	1 pc.	100% Cotton woven	9.66 Sq. meter

	Front, Back and Pipen: 100% Cotton woven dyed fabric, GSM-75+/-10%, Size-150cmX200cm, Filling: 100% Cotton (Indigenous Fabric), Style: Grid Stitch Throw.		dyed fabric, GSM-75+/-10%,, width-98"	per piece
2.	Cushion (Quilted) made out of Front, Back and Pipen: 100% Cotton woven dyed fabric, GSM-75+/-10%, Size-50cmX70cm, Filling: 100% Cotton (Indigenous Fabric), Style: Grid Stitch Cushion.	1 pc.	100% Cotton woven dyed fabric, GSM-75+/-10%,, width-98"	1

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
